

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:566

ANSWERED ON:06.02.2017

Labour Courts/Tribunals

Ninama Shri Manshankar;Rathore Shri Hariom Singh;Shetty Shri Gopal Chinayya;Singh Shri Bharat;Tumane Shri Krupal  
Balaji;Verma Smt. Rekha Arun

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the total number of labour courts/tribunals set up in the country, State/UTwise;
- (b) the number of industrial disputes received, disposed of and pending in various labour courts/tribunals during the last three years, State/UT-wise; and
- (c) the steps taken/being taken by the Government to ensure for early disposal of the pending cases in labour courts/tribunals?

**Answer**

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)

(a): As per the provisions of Industrial Disputes Act, 1947, the Central Government has set up twenty-two (22) Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LCs) in various states for resolution of industrial disputes arising in Central Sphere. Out of these, two CGIT-cum-LCs one at Mumbai and the second at Kolkata also function as National Industrial Tribunals (NITs). The list of CGIT-cum-LCs is at Annexure-I.

(b): The number of industrial disputes received, disposed of and pending in various labour courts/tribunals during the last three years, State/UT-wise i.e. during 2013-14, 2014-15 & 2015-16 are at Annexure-II, III & IV, respectively.

(c): A Scheme of Holding of Lok Adalats as an "Alternative Grievance Redressal Mechanism" has been introduced from the Tenth Five Year Plan (2002-07) for speedy disposal of industrial disputes in the CGIT-cum-LCs as a remedial measure to tide over the backlog of industrial disputes. In addition, the Presiding Officers of the CGIT-cum-LCs hold camp courts in various parts of the area under their jurisdiction so that workers are not required to travel long distance for disposal of their disputes.

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